

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI
(APPELLATE JURISDICTION)**

Company Appeal (AT) (CH)(Insolvency) No.08/2021

(Under Section 61 of the Insolvency and Bankruptcy Code 2016)

(Arising out of Order dated 18.12.2020 passed in Company Petition No.(IB) No.214/BB/2020

by National Company Law Tribunal, Bengaluru Bench ,Bengaluru.

In the matter of:

Shapoorji Pallonji and Co.Pvt.Ltd,
Regd.Off : 7th Floor, Surya Chambers,
No.124, HAL Airport Road,
Bengaluru 560 017.

Regd.Office :
70, Nagindas Master Road,
Fort, Mumbai MH 400 023.

Applicant/Operational Creditor
...Appellant

Vs

M/s Shore Dwellings Pvt.Ltd.
(formerly known as Mantri Dwellings Pvt.Ltd.
Mantri House, 41, Vittal Mallya Road,
Bengaluru 560 001.

Respondent

Present :

For Appellant : M/s Anupama Hebbar, Advocate
M/s Deepika Murali, Advocate

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ORDER

(VIRTUAL MODE)

It is represented on behalf of the Appellant that the 'Notes of Submissions' not only through e-filing but also furnished through hard copies to the 'Registry' on 10.04.2021. At request, the matter is adjourned to 19.04.2021.

**[Justice Venugopal M]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

15.04.2021
KM

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